

ORDER-SHEET FOR MAGISTRATE'S RECORDS

RICTS


IN THE COURT OF
of 200

SMTI. S.KHANIKAR,J.M.F.C,DIBRUGARH

of

Case No.-02^c/21

Versus

No. Of Orders	Date	Order	Signature
	13/12/21	<p>Accused Md. Kabir Ahmed @ Amed Kabir and Mr. Rinku Ahmed @ Tinku Hussain are present in the Court along with their Ld. Counsel.</p> <p>The learned counsel appearing on behalf of accused persons submitted that the accused persons want to plead guilty of the offence alleged to have been committed by them.</p> <p>Upon perusal of case record it appears that there are sufficient ground to presume that the accused persons have violated the provisions u/section 9 r/w Rule 13 of the Rules and section 10 r/w Rule 36 of the Rules of the Plantation Labour Act, 1951 and as such, have committed offence punishable U/S 36 of the Plantation Labour Act, 1951.</p> <p>Accordingly, particulars of offence under the aforesaid section are read-over and explained to the accused, to which they pleaded guilty.</p> <p>Petition bearing No. 1394/21 has also been filed by the accused persons submitting their plea of guilt.</p> <p>The plea of guilt of the accused persons are recorded in separate sheets and tagged with the case record.</p> <p>Heard learned counsel for the accused as well as learned Asst. P.P. on the plea of guilt of the accused and the plea of guilt are found to be voluntary and the same are accepted.</p> <p>Accordingly, the accused is convicted for committing offence punishable U/S 36 of the Plantation Labour Act, 1951.</p> <p>The accused persons have pleaded leniency in their sentences.</p> <p>Accordingly, the accused, Md. Kabir Ahmed @ Ahmed Kabir and Mr. Rinku Ahmed @ Tinku Hussain are sentenced to pay a fine of Rs. 500/- (Rupees Five Hundred) each only for commission of offence U/s 36 of the Plantation Labour Act, 1951, in default, to undergo simple imprisonment for 1 (one) month each.</p> <p>Accordingly the instant case is disposed of.</p>	 13/12/21 Smti. S. Khanikar Magistrate 1st Class Dibrugarh

NOTE:-This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rule 22).

Later-on

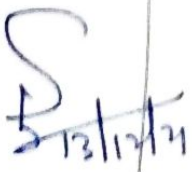
13/12/21

The accused persons have deposited fine amount of Rs. 500/- each in compliance with the order of the Court today.

Total fine amount of Rs 1,000/- have been deposited by the accused persons in the Court today.

Let the said fine amount of Rs. 1,000/- be immediately deposited in the proper Head of Account of the State Exchequer.

Office to do the needful forthwith.


13/12/21

J.M.F.C